

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1198 of 1999

Allahabad this the 01st day of August, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Mr.M.P. Singh, Member (A)

Hitendra Pal Singh, Son of Sri Nauran Singh,
R/o 13/181, Pak Tola, Tajganj, Agra-1.

Applicant

By Advocate Shri M.K. Upadhyay

Versus

1. Union of India through the Post Master General, Agra Region, Agra.
2. S.R.M. 'X' Division, Jhansi.
3. Sub Record Officer, R.M.S. 'X' Division, Agra.

Respondents

By Advocate Shri S.C. Tripathi

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant-Shri Hitendra Pal Singh has come up in Tribunal seeking following reliefs;

"(i) To issue an order, rule or direction commanding the respondents to make selection for regular appointment on the post of Extra Departmental Mail Man, Agra Fort Post Office, Agra.

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See

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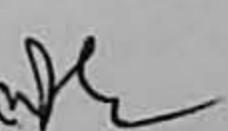
(ii) To issue an order, rule or direction commanding of the respondents to consider the candidature of the applicant in the selection for the regular appointment on the post of Extra Departmental Mail Man, Agra Fort, Agra keeping in view the fulfilment of all eligibility condition merit, suitability experience of working at on the said post of Extra Departmental Mail Man.

(iii) To issue an order, rule or direction in the nature of mandamus to restrain the respondents from making any provisional appointment on the post on which the applicant was worked and engaged the applicant since 21.8.99 with all consequential benefits and not disturb the working of the applicant till regular appointment is made."

2. We considered the pleadings and arguments placed from the either side and find it a fit case to issue the direction as follows;

"The respondents to make regular selection for appointment on the post of Extra Departmental Mail Man, Agra Fort Post Office, Agra preferably within 3 months and consider the candidature of the applicant and make appointment according to the suitability of the candidates as per rules."

3. There will be no order as to costs.


Member (A)


Member (J)